

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 47 of 2011

1. Arjun Pandit, son of Late Dhani Pandit
 2. Gobind Pandit, son of Late Dhani Pandit
 3. Balo Pandit, son of Late Dhani Pandit
 4. Jago Pandit, son of Somari Pandit
 5. Jhaman Pandit, son of Dukhan Kumhar
 6. Raj Kumar Pandit, son of Late Tahal Kumar
 7. Chhathu Pandit @ Chotan Pandit, son of Bandhan Pandit
- All resident of Village Dulmaha, P.O. Barsot, P.S. Barhi, District-
Hazaribag
- ... Petitioners**

-Versus-

1. State of Jharkhand
 2. Gango Pandit, son of Late Bholi Kumhar, resident of Village Dulmaha,
P.O. Barsot, P.S. Barhi, District- Hazaribag
- ... Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : None
For the Opposite Party-State : Mrs. Niki Sinha, Spl P.P. Vigilance

07/05.04.2021. Nobody appears on behalf of the petitioners.

Heard Mrs. Niki Sinha, learned counsel for the opposite party-State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. The party has not complained about any technical snag of audio-video and with her consent this matter has been heard.

Status report has been received, whereby, it has been informed that the original case record of Barhi P.S. Case No.224/05, corresponding to G.R. No.2597/2005 has already been disposed of on 27.08.2011 in Mega Lok Adalat. In that view of the matter, this matter has become infructuous.

Accordingly, this petition stands dismissed.

(Sanjay Kumar Dwivedi, J.)